### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 220 ANSWERED ON MONDAY THE 03RD FEBRUARY, 2020 [MAGHA 14, 1941 (SAKA)]

#### **CASES AGAINST FIRMS**

#### QUESTION

#### **220. SHRI ANTO ANTONY:**

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

- (a) whether the Competition Commission of India has registered cases against various firms in the country; and
- (b) if so, the details of such cases and action taken against the firms during each of the last five years, firms/company-wise?

#### ANSWER

# THE MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR) AND CORPORATE AFFAIRS

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) & (b): The Competition Commission of India (CCI) has registered cases against various firms in the country. Details are as under: -

Year	Total number of cases noticed	Order passed under Section 26(1)	Order passed under Section 26(2) & Other	No. of DG Investiga- tion completed	Number of cases disposed by passing Order & penalty imposed under Section 27	Penalty imposed u/s 27 (Rs. in Crores)
2014-15	128	41	73	34	12	2580.75
2015-16	121	23	97	32	10	1495.20
2016-17	161	100	68	23	4	208.39
2017-18	72	23	54	36	12	432.22
2018-19	68	22	48	51	21	356.46
TOTAL	550	209	340	176	59	5073.02